

(घ) चौथी पंचवर्षीय योजना में (1969-74) विभिन्न योजनाओं के लिए निधियों की व्यवस्था करने के प्रस्ताव को अभी तक अन्तिम रूप नहीं दिया गया है।

PURSES AND OTHER GIFTS TO CENTRAL MINISTERS

3501. SHRI P. C. ADICHAN : Will the Minister of FINANCE be pleased to state :

(a) the number of purses presented to the Central Ministers during the past 5 years and the amount contained therein;

(b) the number and the estimated value of other gifts made to the Ministers;

(c) whether the gift-tax had been paid on each of these said gifts by the donor and falling that by the donee and if so, the extent of tax levied on each of the gifts; and

(d) whether any tax exemptions are allowed on gifts to political leaders and if so, the rules governing such exemptions ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) to (c). The information is not available. It is, however, presumed that to the extent gift-tax was leviable the usual procedure would have been followed.

(d) Gifts made to political leaders are not exempt under the Gift-tax Act. The exemption limit under the Gift-tax Act for a donor is Rs. 10,000 during a year.

EXHIBITIONS HELD AT A.I.C.C. SESSIONS

3502. SHRI P. C. ADICHAN : Will the Minister of FINANCE be pleased to state :

(a) whether exhibitions are held at the site of the A.I.C.C. Annual and other sessions;

(b) if so, the number of such exhibitions held during the past 5 years;

(c) the income to the Congress organisation from these exhibitions and the amount of Income-tax paid thereon; and

(d) whether income from such exhibitions is exempted from income-tax and if so, the rules governing such exemptions ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE, SHRI MORARJI DESAI) : (a) to (d). The requisite information is being collected and will be laid on the Table of the House in due course.

M/s. SERAJUDDIN & Co., CALCUTTA

3504. SHRI D. N. DEB : Will the Minister of FINANCE be pleased to state :

(a) the total dues which M/s. Serajuddin & Co. of Calcutta have to pay to Government;

(b) the details thereof;

(c) the steps which are being taken to realise these dues; and

(d) when these dues are likely to be realised ?

THE DEPUTY PRIME MINISTER, AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) to (d). The information regarding the total amount due to the Government (which would include State Government), from M/s. Serajuddin & Co., Calcutta is not readily available and collection of all the information will take disproportionate time and labour.

The information insofar as it relates to direct and indirect central taxes is being collected and will be laid on the Table of the Sabha.

RECOMMENDATIONS OF YARDI COMMITTEE

3505. SHRI SIDDAYYA : Will the Minister of SOCIAL WELFARE be pleased to state :

(a) the recommendations made by Yardi Committee about the education, employment and grant of lands to the Scheduled Castes and Scheduled Tribes; and

(b) how far they have been implemented so far by the Central and State Governments ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (DR. (SHRIMATI) PHULRENU GUHA) : (a) The recommendations of the Yardi Committee on 'education' and 'employment' and grant of lands are given at Annexure 'A' laid on the Table of the House. [Placed in Library. See No. LT-1690/68].